

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 1035/86

Dated: 27.11.86

Shri T.S.Ramanath

Applicant.

Vs.

ET & T Corporation Ltd.

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Respondents

For the Applicant ----

None

For the Respondents ----

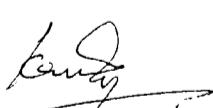
None

This matter was called yesterday but no one appeared. Even today there is no one representing the applicant.

2. On a perusal of the record, it is found that the applicant is an employee of E.T.& T. Corporation Ltd. (A Government of India Enterprise). The applicant seeks a declaration against the said Corporation that he is entitled to promotion with effect from January 1986. He also prays for quashing the orders of the Managing Director passed on 3.4.1986 and 19.9.1986. Though the grievance of the applicant is with respect to a service matter, the applicant is not holding any of the posts mentioned under Section 14(1) of the Administrative Tribunals Act (for short, the Act). He is an employee of a Corporation in respect of which no Notification envisaged by sub-section 2 of Section 14 of the Act has so far been issued. Unless such a Notification is issued, this Tribunal would have no jurisdiction to entertain the grievances of the employees of this Corporation. This application under Section 19 of the Act is, therefore, not maintainable before this Tribunal and as such the same shall be returned to the applicant for presentation before the appropriate forum.

3. Ordered accordingly.

  
( Kaushal Kumar)  
Member  
27.11.86

  
( K. Madhava Reddy)  
Chairman  
27.11.86